

**GOVERNMENT OF INDIA  
MINORITY AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:2142  
ANSWERED ON:22.08.2013  
SETTING UP OF CORPORATIONS  
Abdulrahman Shri

**Will the Minister of MINORITY AFFAIRS be pleased to state:**

- (a) the details of States and Union Territories where Minorities Development and Finance Corporations have been set up and those where these Corporations have not been set up so far;
- (b) the reasons for which these Commissions have not been set up; and
- (c) the action taken by the Union Government to ensure that such Corporations are set up at those places as well and the outcome thereof?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI NINONG ERING)

- (a) & (b) The Minorities Development and Finance Corporations (MDFCs) are set up by the respective State Governments/Union Territory (UT) Administrations. The list of States/UTs where such MDFCs have been set up is at Annexure-I. These MDFCs act as State Channelising Agencies (SCAs) for implementing the lending schemes of National Minorities Development and Finance Corporation (NMDFC). In the remaining States/UTs where MDFCs have not been set up, the schemes of NMDFC are implemented through other Corporations/Bodies nominated as SCAs by the respective State Governments/UT Administrations. A list of such SCAs is at Annexure-II.
- (c) The Ministry of Minority Affairs and NMDFC have taken up the matter of setting up Minorities Development and Finance Corporations with the respective State Governments/UT Administrations and as a result, States of West Bengal, Rajasthan, Uttarakhand and Tamil Nadu have set up Minorities Development and Finance Corporations. Recently, Government of Kerala has also set up the Kerala State Minorities Development Finance Corporation which requires to be declared as State Channelizing Agency.